

institutions, and if so, whether Government intends to give any particular help to those students who are admitted in the public schools?

Dr. K. L. Shrimali: Government are giving some merit scholarships in some of these institutions.

Shri B. S. Murthy: In view of the fact that large grants are being given to these public schools, will the Government be pleased to issue instructions to them to have a certain quota reserved for deserving Scheduled Castes boys and girls?

Dr. K. L. Shrimali: This matter will be examined by the Government.

Shri Jangde: One more question.

Mr. Speaker: I have allowed ten questions.

सचिवालय सेवा में प्रशिक्षण

*२३७०. श्री के० सी० सोबिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भाग 'क' राज्यों के केन्द्रीय सचिवालय सेवा के कर्मचारियों को प्रशिक्षण देने के लिये कोई योजना बनाई है;

(ख) यदि हां, तो उसे कब कार्यान्वित किया जायेगा ;

(ग) इस योजना के अन्तर्गत १९५६-५७ में कितने पदाधिकारियों के लिये प्रशिक्षण की व्यवस्था की जायेगी, ऐसे प्रशिक्षण की अवधि क्या होगी, और प्रशिक्षण के लिये पदाधिकारियों का चुनाव करते समय कौन सी शिक्षा योग्यतायें आवश्यक समझी जायेंगी; और

(घ) यह प्रशिक्षण योजना किस उद्देश्य की पूर्ति के लिये शुरू की जा रही है ?

गृह-कार्य मंत्री (पंडित जी० बी० पंत) :
(क) जी हां। १९५२ से योजना काम में लाई जा रही है।

(ख) प्रश्न ही नहीं उठता।

(ग) १०। प्रशिक्षण काल दो वर्ष का है। जो अधिकारी ४५ वर्ष से कम तथा सचिवालय सेवा की प्रथम श्रेणी में नियुक्ति के योग्य हैं प्रशिक्षण के लिये चुने जाते हैं।

(घ) जिलों के प्रशासन से वास्तविक सम्पर्क द्वारा अधिकारियों का दृष्टिकोण विस्तृत करना।

श्री के० सी० सोबिया : क्या यह शिक्षार्थी हर साल चुने जाते हैं और यदि हर साल चुने जाते हैं तो पार साल उनकी संख्या कितनी थी ?

पंडित जी० बी० पंत : अभी तो हर साल चुने जाते हैं, कोई चार साल से यह तरीका जारी है और जिस अर्से तक इसकी जरूरत समझी जायेगी इसको जारी रखा जायेगा, मुमकिन है कि २-३ साल और चुने जायें।

श्री के० सी० सोबिया : मैंने उनकी संख्या दरियाफ्त की है।

पंडित जी० बी० पंत : कोई संख्या ऐसी निश्चित नहीं है कि हर साल बराबर हो, पार साल दस चुने गये जैसा कि इसमें लिखा हुआ है।

श्री भक्त वर्शन : क्या मैं जान सकता हूँ कि यह अफसर जो कि प्रान्तीय सरकारों के पास दो वर्ष की ट्रेनिंग के लिए भेजे जाते हैं वहाँ से लौटने के बाद उन्हें उन्हीं पदों पर नियुक्त किया जाएगा या उनकी योग्यता के अनुसार पदोन्नति की जायेगी ?

पंडित जी० बी० पंत : अगर योग्य निकलते हैं तो पदोन्नति होती है।

CONFIRMATION OF GOVERNMENT EMPLOYEES

*2371. **Shri S. C. Samanta:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government had issued a circular, that 80 per cent. of the employees in a particular department should be confirmed provided that department was to last long;

(b) if so, when;

(c) how far the Ministry of Home Affairs have taken steps in the matter; and

(d) how many years of satisfactory service are required to make an employee acquire quasi-permanent or permanent status?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). Orders were issued on the 30th November 1955 for the conversion of

80% of the temporary posts which are required on a long term basis into permanent ones in the various Ministries and Attached Offices. In the case of Class IV posts, the proportion is 50%. The orders in respect of Subordinate Offices issued in August 1951.

(c) Action has been initiated by the Ministry of Home Affairs and the various Attached Offices under its control for formulating proposals for the conversion of temporary posts into permanent ones, in accordance with the instructions referred to above.

(d) A copy of the Central Civil Services (Temporary Services) Rules, 1949 which deals with quasi-permanent status is placed on the Table of the House. [See Appendix XIV, annexure No. 14.] Regarding grant of permanent status no minimum length of service is prescribed. It depends on the availability of permanent posts and suitability with due regard to seniority of the persons concerned.

Shri S. C. Samanta: The colleague of the Minister of Home Affairs had told us during the budget discussion that the Finance Ministry had issued a circular to the effect that eighty per cent of the employees in a department should be confirmed if that department were to last long. May I know whether any action has been taken in that matter?

Pandit G. B. Pant: The Finance Ministry have also issued a circular for converting eighty per cent of the temporary posts into permanent ones.

Shri Velayudhan: May I know whether Government have taken any decision to confirm at least those employees who come under the quasi-permanent category, namely, those who have put in three years' service?

Pandit G. B. Pant: Confirmation is determined by various factors. It depends on the occurrence of vacancies in the list, on the suitability of the person for confirmation, and on his place in the seniority list. It does not depend solely on the length of service put in by an officer.

Shri Sadhan Gupta: May I know whether any definite rules have been laid down departmentally for deciding about the suitability, or whether it is left to the subjective decision of the superior officers?

Pandit G. B. Pant: I believe there are rules, but I would very much like to be guided by the views of the superior officers.

Shri R. P. Garg: May I know whether the Minister can indicate to us the number of temporary employees serving under the Central Government?

Pandit G. B. Pant: The statistics are being collected.

INDO-JAPANESE CULTURAL AGREEMENT

*2372. **Shri Radha Raman:** Will the Minister of Education be pleased to state:

(a) whether the Government of India are negotiating with the Government of Japan to conclude a Cultural Agreement;

(b) if so, at what stage the negotiations have reached; and

(c) when this agreement is to be concluded?

The Deputy Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) Certain clauses of the Agreement are still under consideration of both the Governments.

(c) No indication can be given at this stage.

Shri Radha Raman: May I know whether any negotiations with any other South-East Asian countries are being made for entering into cultural agreements?

Dr. M. M. Das: A cultural agreement with Indonesia was signed at New Delhi in December 1955, but it has not yet been ratified.

Shri Radha Raman: What are the conditions attached to such agreements?